

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA NO.:797/2001

New Delhi this the 9th day of April, 2001.

Hon'ble Shri M.P. Singh, Member(A)

Shri Amrish Kumar Birla,
S/o Dr. Mukesh Kumar Birla
R/o 56-K, Sector-4, B.S. Road,
DIZ Area
Ex. Daily rated casual employee workman under
Directorate of Estates, Nirman Bhawan,
New Delhi.

....Applicant

(By Advocate: Shri A.S Singh)

Versus

1. Union of India through,
M/o Urban Affairs & Employment,
Nirman Bhawan, New Delhi-110011.
(Through : the Secretary)

2. Director,
Directorate of Estates,
Nirman Bhawan,
New Delhi-110001.

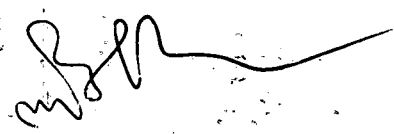
....Respondents

O R D E R(Oral)

By Shri M.P. Singh, Member(A)


The applicant has filed this OA against the action of the respondents whereby the Respondent No.2 has dis-engaged the services of the applicant by an oral order.

2. The facts of the case are that the applicant has been initially engaged as a casual employee by the Respondent No.2 for the period from 15th May, 1997 to 15th October, 1997. The applicant was again re-engaged by the said respondent for the period from 24th April, 2000 to 24th September, 2000. The applicant apprehends that during the current summer season the respondents are going to engage persons who are juniors and freshers. In this connection, he has given a representation dated 22nd



March, 2000 requesting the respondents to re-engage him as a Waterman during the current summer season. After hearing the learned counsel for the applicant, I find that it is a fit case to give direction to the respondents to consider re-engagement of the applicant as a Waterman during the current summer season in preference to his juniors and freshers. The respondents are accordingly directed to consider this application as a representation of the applicant for his re-engagement as Waterman for the current summer season in preference to juniors and freshers.

3. OA is disposed of with the above direction[↓] at the admission stage.
No costs.


(M.P. Singh)
Member(A)

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